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SLP(C)No. 2733 OF 2003

ITEM No.1-A

(For judgment)

Court No.5

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

C.A. No.628/2004 @

Petition for Special Leave to Appeal(C) No.2733 of 2003

(from the judgment & order dated 22/11/2002 in WP 25433/01
of the High Court of A.P. At Hyderabad)

P. SrinivasAppellant (s)

VERSUS

M. Radhakrishna Murthy and Ors. Respondent (s)

(HEARD BY HON'BLE DORAISWAMY RAJU AND ARIJIT PASAYAT,JJ.)

Date : 30/01/2004 This Petition was called on for pronouncement of judgment
today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. C.S.N. Mohan Rao,Adv.

For Respondent (s) Mr. G. Ramakrishna Prasad,Adv.
Mr. Md. Wasay Khan,Adv.

The Court made the following
J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced
the judgment of the Court. Leave granted. The appeal is
allowed in terms of the signed judgment but without any
order as to costs. REPORTABLE.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master

Signed Reportable judgment is placed on the file.